

**Shri A. M. Tariq:** I was told that the Chairman of the House Committee was not consulted. And I think there was no application pending with the House Committee on behalf of Kaka Kaleikar. Kaka Saheb Kaleikar did not occupy the house but the particular officer who was turned out by the W. H. S. Ministry took charge of the house. I crave your protection and I would request you to ask for all the concerned papers so that we may find out what it is.

**Shri Anil K. Chanda:** May I say a word, Sir? As you know the hon. Member of the Rajya Sabha to whom the house has been allotted wrote you a long letter, a few sentences of which I may read, if you permit me. It will clear up his position.

"I am making full use of the bungalow. I stay there; I dine there, play with my grandchildren and teach them. I spend my nights also in the same bungalow. I have also got my C.H.S. card transferred from 8 Lodi Estate area, where I used to stay with my son, to Allenby Road area. I also wrote to the Lodi Road Post Office to send my mail to 12 Allenby Road."

I think this makes the position clear with regard to the occupation of the house.

**Shri Tangamani (Madurai):** In view of the reply that is given now, may I know whether the Ministry had anything to do with refusing the allotment on the plea that someone had to allot it?

**Shri Anil K. Chanda:** My correction is very clear that there was a recommendation from the Chairman of the House Committee of the Rajya Sabha that that house should be allotted to the hon. Member in question. So it

was allotted; our office has carried out the request conveyed by the Chairman of the House Committee of Rajya Sabha.

12.44 hrs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL\*

**The Minister of Railways (Shri Jagjivan Ram):** Sir, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

*The motion was adopted.*

**Shri Jagjivan Ram:** Sir, I introduce the Bill.

IRON ORE MINES LABOUR WELFARE CESS BILL\*

**The Minister of Labour and Employment and Planning (Shri Nanda):** Sir, I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on iron ore for the financing of activities to promote the welfare of labour employed in the iron ore mining industry.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on iron ore for the financing of activities to promote the welfare of labour employed in the iron ore mining industry."

*The motion was adopted.*

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†Introduced with the recommendation of the President.